

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
HYDERABAD**

Division Bench – Court No. – I

Service Tax Appeal No. 2745 of 2012

(Arising out of Order-in-Appeal No.95/2012 (H-II) S.Tax dt.26.06.2012 passed by
Commissioner of Customs, Central Excise & Service Tax (Appeals-II), Hyderabad)

M/s Karvy Stock Broking Ltd

Karvy House, 46, Avenue 4, Street No.1,
Banjara Hills, Hyderabad – 500 034

.....Appellant

VERSUS

**Commissioner of Central Excise &
Service Tax, Hyderabad - II**

Kendriya Shulk Bhavan, LB Stadium Road,
Basheerbagh, Hyderabad – 500 004

.....Respondent

Appearance

None for the Appellant.

Shri A. Rangadham, AR for the Respondent.

Coram:

HON'BLE MR. A.K. JYOTISHI, MEMBER (TECHNICAL)

HON'BLE MR. ANGAD PRASAD, MEMBER (JUDICIAL)

FINAL ORDER No. A/30466/2025

Date of Hearing: 11.11.2025

Date of Decision: 11.11.2025

[Order per: ANGAD PRASAD]

Nobody appeared on behalf of the appellant nor has any adjournment request been received. Learned AR points out that the appellant had failed to appear on the last several occasions and the rest of the sister concerns of the appellant had undergone IBC/NCLT proceedings.

2. On perusal of the record, it appears from the order sheets that the appellant is not interested in pursuing their appeal. Therefore, the appeal is liable to be dismissed for default.

3. Accordingly, the appeal is dismissed for default.

(Dictated and pronounced in the Open Court)

**(A.K. JYOTISHI)
MEMBER (TECHNICAL)**

**(ANGAD PRASAD)
MEMBER (JUDICIAL)**